

- (a) Annual Report and Accounts of the National Highways Authority of India (NHA), New Delhi, for the year 2007-08, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Authority.
- (ii) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 2051/15/10]

Report of CAG of India for the year ended on 31st March, 2009

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):
Sir, I lay on the Table, under clause (1) of article 151 of the Constitution, a copy each (in English and Hindi) of the Report of the Comptroller and Auditor General of India for the year ended on the 31st March, 2009 (No. 3 of 2009-10) Union Government (Civil) (Autonomous Bodies) Performance Audit of the Functioning of Major Port Trusts in India (Ministry of Shipping).

[Placed in Library. See No. L.T. 1802/15/10]

REPORTS OF THE PUBLIC ACCOUNTS COMMITTEE

श्री शान्ता कुमार (हिमाचल प्रदेश): महोदय, मैं लोक लेखा समिति (2009-10) के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ:

- (i) Eighth Report on Implementation of National Rural Employment Guarantee Act relating to the Ministry of Rural Development (Department of Rural Development);
- (ii) Ninth Report on National Programme for Nutritional Support to Primary Education (Midday Meal Scheme) relating to the Ministry of Human Resource Development (Department of School Education and Literacy); and
- (iii) Tenth Report on Undue favour to Vendor in Acquisition of Submarines relating to the Ministry of Defence.

REPORTS OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

SHRI MUKUT MITHI (Arunachal Pradesh): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (2009-10):

- (i) Fourth Report of the Committee relating to the Ministry of Petroleum and Natural Gas on Reservation for Scheduled Castes and Scheduled Tribes in allotment of Gas and Petrol Agencies; and